

Central Administrative Tribunal  
Principal Bench: N. Delhi

....

CP 41/97 in  
OA 92/96

(8)

New Delhi, this the 22nd day of April, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Shri S.P. Biswas, Member (A)

Shri Nand Ram 77-L,  
s/o Shri Kanahya Lal,  
R/o Barrack No.11, Old Police Lines,  
Rajpur Road,  
Delhi.

...Petitioner

(By Advocate Mrs Meera Chhibber)

Versus

1. Shri Tejender Khanna,  
Lt. Governor of Delhi,  
Raj Niwas, Delhi.
2. Shri Nikhil Kumar,  
Commissioner of Police,  
Police Headquarter,  
MSO Building, I.P.Estate,  
New Delhi.
3. Shri Yameen Hazurika,  
Deputy Commissioner of Police,  
H.Qr.I, PHQ, MSO Building,  
I.P.Estate, New Delhi.

...Respondents

(By advocate Shri Arun Bhardwaj)

O R D E R (Oral)

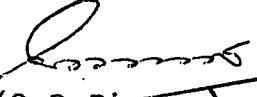
(Dr. Jose P. Verghese, Vice-Chairman)

In response to our orders dated 3.4.1997, respondents No. 2 & 3 sought for exemption from personal appearance during our first sitting, we were not inclined to grant such exemption. Since respondent no. 2 has been despatched wrongly, we confined to our orders only to respondent no. 3 and the counsel representing respondent no. 3 requested to place the matter at 4.00p.m. today to comply our orders.

Respondent no. 3 is personally present in court. He has apologised and regretted the delay occurred in implementing the orders of this court. We accept his apologies alongwith submission of the counsel that he shall file an affidavit by tomorrow alongwith the proposed

19

order after issuing the same in due course. With  
these, this C.P. is disposed of and notices issued  
are discharged.

  
(S.P. Biswas)  
Member (A)

  
(Dr. Jose P. Vergase)  
Vice-Chairman (J)

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